

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PYTEX JEWELLERS PVT. LTD. RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pytex Jewellers Private Limited
2.	Date of incorporation of corporate debtor	27/09/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205DL2006PTC154403
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Office: Unit No. 200, A-9, GDITL Northex Tower, Ring Road, Netaji Subhash Place, Pitam Pura, Delhi - 110034.
6.	Insolvency commencement date in respect of corporate debtor	12.07.2022 (Order received on 14.07.2022)
7.	Estimated date of closure of insolvency resolution process	10.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pankaj Khetan IBBI Regn. No: IBBI/PA-002/IP-N00010/2016-17/10014.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add.: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048. E-mail: ippankajkhaitan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048 E-mail: cirppytexjewellers@gmail.com
11.	Last date for submission of claims	28.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **Pytex Jewellers Private Limited** on 12.07.2022 (Order received on 14.07.2022).

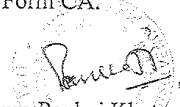


The creditors of **Pytex Jewellers Private Limited**, are hereby called upon to submit their claims with proof on or before 28.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name: Pankaj Khetan

IRP in the matter of M/s. Pytex Jewellers Pvt. Ltd.

IBBI Regn. No: IBBI/PA-002/IP-N00010/2016-17/10014.

Date: 16.07.2022

Place: New Delhi